

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF [RAKSHA SUPREME CAMOUFLAGE PRIVATE LIMITED]**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Raksha Supreme Camouflage Private Limited
2.	Date of incorporation of corporate debtor	25/08/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17235DL2012PTC241013
5.	Address of the registered office and principal office (if any) of corporate debtor	RZ-666/2 Sadh Nagar-ii, Palam, New Delhi, India, 110045
6.	Insolvency commencement date in respect of corporate debtor	12.11.2025 (Copy of NCLT order received on 13.11.2025)
7.	Estimated date of closure of insolvency resolution process	12.05.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Navdeep Gupta IBBI/IPA-001/IP-P-01791/2019 - 2020/12814
9.	Address and e-mail of the interim resolution professional, as registered with the Board	487/40, 2nd Floor, Gopal Tower, Near Metro Station, Peera Garhi, West, NCT of Delhi, 110087 <a href="mailto:ngaoffice@gmail.com">ngaoffice@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	487/40, 2nd Floor, Gopal Tower, Near Metro Station, Peera Garhi, West, NCT of Delhi, 110087 <a href="mailto:raksha.cirp@gmail.com">raksha.cirp@gmail.com</a>
11.	Last date for submission of claims	27.11.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Court-VI has ordered the commencement of a corporate insolvency resolution process of the [Raksha Supreme Camouflage Private Limited] on 12.11.2025 (Copy of NCLT order received on 13.11.2025).

The creditors of [Raksha Supreme Camouflage Private Limited], are hereby called upon to submit their claims with proof on or before [27.11.2025] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Navdeep Gupta**

IBBI/IPA-001/IP-P-01791/2019 -2020/12814

AFA Valid upto: 31.12.2025

Date :15.11.2025

Place :New Delhi